

Regd. Post

No. 749/SPL/Gaz.II(12G)

From

The Registrar General,  
High Court of Punjab and Haryana,  
Chandigarh.

To

The District and Sessions Judge,  
Palwal

Dated: Chandigarh; the 22.03-2024

**Subject:- Standard Operating Procedure (S.O.P.) and Explanatory Memorandum in consonance with S.O.P. As per the Judgments dated 19.05.2023 and 04.01.2024 of the Hon'ble Supreme Court passed in Writ Petition (Civil) No. 643 of 2015 titled as "All India Judges Association Vs. Union of India and others" .**

**Ref: Your letter No. 1535 dated 27.02.2024.**

Sir,

I am directed to refer to your letters under reference and to inform that the matter was taken up in the meeting of Hon'ble Committee for Service Conditions of the District Judiciary and pointwise reply to your query is as under:

1. The issue as to whether the Judicial Officer is entitled to arrears of allowances for the period home peon was not engaged by him has already been clarified in the Explanatory Memorandums issued earlier.
2. The said issue has already been clarified. The detailed instructions have been given in the Explanatory Memorandums.
3. Since the Trainee Judicial Officers are already provided free accommodation in the Chandigarh Judicial Academy and at most of the stations of posting they are provided with accommodation, therefore, the trainee Judicial Officers would not be entitled to any House Rent Allowance (HRA).

This is for your information and taking necessary action accordingly, please.

Yours faithfully,

Superintendent (Gaz-II)  
For Registrar General